

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGARAO, JUDICIAL MEMBER AND
SHRIK.M. ROY, ACCOUNTANT, MEMBER

ITA no.105/Nag./2024
(Assessment Year : 2018-19)

Pankaj Roshan Dhawan
Dhawan Complex
Near Amedkar Bank, Chamarnala
Nagpur 440 011 PAN – AEDPD0570M

..... Appellant

v/s

Asstt./Dy. Commissioner of Income Tax
Circle-2, Nagpur

..... Respondent

Assessee by : Shri Rachit Thakkar
Revenue by : Shri Abhay Y. Marathe

Date of Hearing – 22/01/2025

Date of Order – 27/01/2025

ORDER

PER V. DURGA RAO, J.M.

This appeal by the assessee is against the impugned order dated 31/01/2024, passed by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi, [*learned CIT(A)*], for the assessment year 2018-19.

2. During the course of hearing, the learned Authorised Representative appearing for the assessee prayed that he did not wish to press this appeal. On the other hand, the learned Departmental Representative has not objected to the submissions of the learned A.R. for the assessee. Consequently, we deem it fit and appropriate to dismiss this appeal in limine.

3. In the result, appeal by the assessee stands dismissed in limine.

Order pronounced in the open Court on 27/01/2025

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

NAGPUR, DATED: 27/01/2025

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The PCIT / CIT (Judicial);*
- (4) *The DR, ITAT, Nagpur; and*
- (5) *Guard file.*

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur